

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 81(ND)2016**  
**CA. NO.**

**CORAM:**


**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2016**

**NAME OF THE COMPANY: M/s. Ms. Parul Kapoor & ors. V/s. M/s. S.M Brass House Ltd. &  
ORS.**


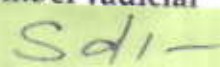
**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	RITESH AGRAWAL	ADV	A-182	

**ORDER**

Vide order dated 31.05.2016, though four weeks' time had been granted to the respondents to file their reply, they have failed to do so. Ld. Counsel for the respondent prays for one week's time more to file the same. In the interest of justice, one further opportunity is granted to them to file their reply. Rejoinder, if any, be filed within one week thereafter.

2. To come up on 21.08.2016.

  
(Ina Malhotra)  
Member Judicial  
  
(R. Varadharajan)  
Member Judicial